GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA UNSTARRED QUESTION NO. 2263 ANSWERED ON 02.08.2023

ILLEGAL MINING

2263. SHRI ANUMULA REVANTH REDDY:

Will the Minister of MINES be pleased to state:

(a) the number of illegal mining cases reported and details of action taken by the Government in the last five years, year, State, district-wise for Telangana;

(b) the number of people who got caught, punished and acquitted in illegal mining cases in the last five years, year, State, district-wise for Telangana;

(c) whether the Government is using any technology for detecting illegal mining, if so, the details thereof and if not, the reasons therefor; and

(d) the amount of revenue loss estimated to public exchequer due to illegal mining in the last five years, year/State-wise?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS (SHRI PRALHAD JOSHI)

(a) to (d): As per Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, State Governments have been empowered to frame rules to curb illegal mining, transportation, and storage of illegally mined minerals and for the purposes connected therewith. So far, 21 State Governments have framed rules under Section 23C of the MMDR Act, 1957 to curb illegal mining. Accordingly State Governments are delegated with the matters connected with illegal mining.

However, based on the quarterly returns submitted by State Governments on illegal mining to Indian Bureau of Mines (a subordinate office under administrative control of Ministry of Mines), the number of illegal mining cases identified/reported by Government of Telangana and subsequent action taken in last five years is provided at Annexure.

Ministry of Mines through Indian Bureau of Mines has developed the Mining Surveillance System (MSS) to use space technology for reporting any illegal mining activity to the concerned State Government for taking further necessary action. MSS uses time series satellite imagery data made available by the Bhaskaracharya National Institute for Space Technology and Geo-informatics (BISAG- N), Gandhi Nagar to detect the illegal mining activity beyond the lease boundaries.

Annexure

(The number of illegal mining cases identified/reported by Government of Telangana on the quarterly returns submitted on illegal mining to IBM)

Year	No. of Cases	FIR Lodged (Nos.)	Court Cases Filed (Nos.)	Vehicle Seized (No.)	Fine realized by State Govt. (Rs. Lakh)
2017-18	6143	0	0	1	1112.78
2018-19	6553	0	0	0	1177.81
2019-20	7039	0	0	0	1175.6
2020-21	5620	0	0	0	820.32
2021-22	2831	0	0	73	793.81
Total	28186	0	0	74	5080.32